

Comprehensive labour legislation for domestic workers

1630. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is bringing a comprehensive labour legislation for domestic workers for their social security, regulation of employment and healthcare; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) No, Sir.

(b) Does not arise in view of (a) above.

Impact of global economic slow down on Indian labour and industry

1631. SHRI SUKHENDU SEKHAR ROY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the year-wise and State-wise number of man-days generated by various employment generation programmes under implementation during last three years;

(b) whether Government has conducted comprehensive study on the impact of global economic meltdown on Indian labour and industry;

(c) if so, the details thereof;

(d) the State-wise number of workers who have lost their jobs due to closure of various industries; and

(e) the role of Government in rehabilitating the affected workers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) The information is given in Statement-I (*See below*)

(b) and (c) To assess the effect of economic slowdown on employment in India since January, 2009, Labour Bureau, Ministry of Labour and Employment, has been conducting Quarterly Quick Employment surveys in the selected labour-intensive and export-oriented sectors namely textiles including apparels, metals, gems and jewellery,